

4.19 kg. of Paddy were needed to buy one kg. of nitrogen nutrient, at present only 3.54 kg. will be needed as a result of reduction in price of fertilisers w.e.f. 29.6.83 and enhancement of the support price of Paddy.

- (x) A scheme at a cost of Rs. 250 crores has been sanctioned to assist the small and marginal farmers, of which distribution of fertiliser minikits constitutes an important component.
- (xi) It has been decided to sell over two year old stock of FCI to the farmers on a 10% rebate. This would be in addition to 7½% reduction in prices of all varieties of fertilisers allowed by the Govt. on 29.6.83.

Setting up of Solvent Extract Vegetable Oil Plant

1013. SHRI HARIHAR SOREN : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Government of Orissa had requested his Ministry to issue a licence for setting up a solvent extract vegetable oil plant at Paradip ;

(b) whether it is a fact that licence has not been issued so far ;

(c) if so, the reasons of the delay ; and

(c) the decision taken by his Ministry in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD) : (a) to (d) An application was received from M/S Kishan Lal & Sons (Udyog) Private Limited, Calcutta for grant of an industrial licence for manufacture of vegetable oil by solvent extraction process. The project was proposed to be set up in the Joint Sector with Government of Orissa. The pro-

posal was based on imported rapeseed envisaging import to the extent of Rs. 72.7 crores. Moreover, rapeseed is reserved for development in the small Scale Sector. As such, the proposal could not be approved.

L&DO Complaint Re : Unauthorised Occupation of Land by NDMC

1015. SHRI ATAL BIHARI VAJPAYEE :
SHRI SURAJ BHAN :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the L&D. O. has complained that the NDMC has made unauthorised occupation of Government land;

(b) names, locations, specific areas of all such pieces of land and what use has the NDMC made of each plot of such land; and

(c) amount due towards NDMC because of these acts and their consequences ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) and (b) The information is being collected and will be laid on the Table of the House.

Allotment of Land to Group Housing Societies

1016. SHRI ATAL BIHARI VAJPAYEE :
SHRI SURAJ BHAN :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) area-wise numbers of co-operative Group Housing Societies (Delhi) which were given in 1982 and thereafter, letters of allotment of land in Delhi;